

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 2014 of 2020

(Dr. Amarendu Nandy Vs. Indian Institute of Management, Ranchi & Ors.)

With

I.A. No. 5518 of 2020

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)**

07/ 20.04.2021 In view of the Resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, learned Advocates abstained from all Court work.

This interlocutory application has been preferred by the petitioner for modification of the order dated 13.10.2020.

From perusal of the records, it appears that the order dated 13.10.2020 has been passed by a Co-ordinate Bench of this Court.

For the ends of justice, put up this case before the appropriate Bench, who passed the order dated 13.10.2020 after taking leave of the Hon'ble the Chief Justice.

Put up this case after three weeks.

Till the next date of listing, interim order dated 13.10.2020 shall remain in force.

(Dr. S.N. Pathak, J.)